

Central Administrative Tribunal, Principal Bench

Original Application No. 1073 of 2004

New Delhi, this the 31st day of May, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Lakhminder Singh Brar,
Son of Shri G.S. Brar,
R/o E-2, PS Kalkaji,
New Delhi

....Applicant

(By Advocate: Ms. Jasvinder Kaur)

Versus

Union of India
Ministry of Home Affairs through
Joint Secretary,
Central Sectt.,
New Delhi

....Respondent

(By Advocate: Shri R.N. Singh)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that the applicant will prefer the appeal prescribed against the impugned order to the concerned authority and, if necessary, shall take recourse to this Tribunal after decision of the same.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Naik

(S.K. Naik)
Member (A)

Ag

(V.S. Aggarwal)
Chairman

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